The Female Infanticide Prevention (Amendment) Act, 1897

Act 3 of 1897

Keyword(s):
Central Act Amendment, The Female Infanticide Prevention Act, 1870
BOMBAY ACT No. III OF 1897.¹

[11th January 1898]

Adapted and modified by the Adaptation of Indian Laws Order in Council.

An Act to amend ²Act VIII of 1870 (an Act for the prevention of the murder of Female Infants) as to the Presidency of Bombay.

WHEREAS it is expedient to amend as to the Presidency of Bombay, in manner hereinafter appearing, ²Act VIII of 1870 of the Governor General of India in Council; And whereas the previous sanction of the Governor General required by section 5 of the ³Indian Councils Act, 1892, has been obtained for the passing of this Act; It is hereby enacted as follows:

1. [Application of accumulated Funds collected under Act VIII of 1870.] Ceased to have effect under the Adaptation of Indian Laws Order in Council.

2. Notwithstanding anything contained in section 7. of ²Act VIII of 1870, the Commencement of Act shall be deemed to extend, and from the 21st December 1870 to have extended, to the Presidency of Bombay.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1898, p. 49; for Report of Select Committee, see ibid., 1897, p. 159, and for Proceedings in Council, see ibid., 1897, pp. 111, 191 and 249.
² Short title—"The Female Infanticide Prevention (Amendment) Act, 1897", see the Bombay Short Titles Act, 1921 (Bomb. 2 of 1921).
³ Unrepealed Central Acts.
⁴ See now the Government of India Act, 1935.